

नहीं हो, जैसे दूसरे कई राज्यों, खासकर कर्णाटक में आर्थिक अव्यवस्था पैदा हो चुकी है। कर्णाटक में गारंटी की स्कीम के चलते खजाना पूरा खाली हो चुका है और सारे नियम-कायदों को तोड़ते हुए पूरी सरकार यहाँ आकर आज धरना-प्रदर्शन जैसी हरकतें कर रही है। उसके पीछे उसकी बिना सोचे-समझे गारंटी देना एक कारण रहा है। मैं समझता हूँ कि आगे आने वाले दिनों में ...**(समय की घंटी)**... एक ऐसा कानून बनाना चाहिए कि वोटर्स को आगे ब्राइब करने का काम नहीं हो और खजाने की जो दुर्व्यवस्था होती है, वह नहीं हो। आपका बहुत-बहुत धन्यवाद।

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### RULING BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I have tried to accommodate as many Members as possible. I need to give my ruling now on the issue that was raised by the hon. Leader of the Opposition, Shri Mallikarjun Kharge. I had indicated that I would do it during the course of the day. In his communication, ..*(Interruptions)*..

SHRI SHAKTISINH GOHIL (Gujrat): Sir, I would request you to announce it tomorrow because the person concerned is not here. ..*(Interruptions)*.. I am just humbly requesting you, Sir. ..*(Interruptions)*.. May I request you to announce it tomorrow, if it is not very urgent?

MR. CHAIRMAN: Mr. Shaktisinh, please sit down.

SHRI SHAKTISINH GOHIL: This is my humble request to you, Sir. ..*(Interruptions)*..

MR. CHAIRMAN: You please sit down. I had indicated that I will do it during the course of the day. It is required of me to do it during the course of the day inasmuch as there is a directive to you to put the documentation during the course of the day. Therefore, it is the discretion of the person to be present or not to be present. I had indicated in categorical terms that I will take my view and make it known during the course of the day. I need to do it.

In his communication dated February 5, 2024, hon. Leader of the Opposition, Shri Mallikarjun Kharge *ji*, had taken exception to the expunctions of address rendered by him on the Discussion on Motion of Thanks on hon. President's Address on February 2, 2024. This morning, that is, February 7, 2024, he addressed another communication to me seeking permission to raise it in the House and that was acceded to. After his intervention, I had indicated that my ruling on the issue will be during the course of the day. I need to put it on record that in his address to the House on February 2, 2024, on the Motion of Thanks on hon. President's Address he

had asserted and I quote, ""आपके पास तो इतना बहुमत है। पहले 330-334 सीट्स थीं, अब तो आंकड़ा 400 पार हो रहा है।" I have checked the audio and video of the same. He said so on the floor of the House. This intervention was made by him at 2.36 p.m. on 2 February 2024 and the Leader of the Opposition, Shri Mallikarjun Kharge, concluded his address nearly 50 minutes thereafter. He had sufficient time to revisit his thoughts. The hon. Leader of the Opposition had indicated four instances of expunction. One of them was with respect to a word which has been held 'unparliamentary expression'. As regards the other three, there was a directive from the Chair at that moment that the same would not go on record. As regards the observation, "आपके पास तो इतना बहुमत है। पहले 330-334 सीट्स थीं, अब तो आंकड़ा 400 पार हो रहा है।" it has been checked and rechecked because the Leader of the Opposition made an issue of it. The perceptual impact of any observation made in the House cannot be the premise for the Chair to revisit the reflection made thereon. It cannot be a premise for taking a different view as per the rules. In that matter, hon. Members, I am unable to persuade myself to sustain the stance reflected by the hon. Leader of the Opposition on the floor of the House today and in his communication dated February 5, 2024. The same is hereby determined. ...(*Interruptions*)...

SHRI SHAKTISINH GOHIL: Sir, a point of clarification.

MR. CHAIRMAN: You can't. ...(*Interruptions*)... You have no right. ...(*Interruptions*)... It does not pertain to you. ...(*Interruptions*)... Nothing will go on record, Shri Shaktisinh Gohil. ...(*Interruptions*)... It has become your habit. ...(*Interruptions*)... How can you raise an issue without my permission? ...(*Interruptions*)... How can you seek clarification from me? ...(*Interruptions*)... It is my ruling. ...(*Interruptions*)... You must know the basics. ...(*Interruptions*)... Sorry, Shri Shaktisinh Gohil. ...(*Interruptions*)... Take your seat. ...(*Interruptions*)... You will force me to name you. ...(*Interruptions*)... Sorry, please sit down. ...(*Interruptions*)... We don't have in this House the basic decorum. People don't read rules. ...(*Interruptions*)... Again, you are saying so. Mr. Kharge knew it that I will decide it during the course of the day. ...(*Interruptions*)... Why should I? ...(*Interruptions*)... Not allowed as per rules. ...(*Interruptions*)... No; you can't seek.

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